NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 311/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>02.11.2017</u>

Name of the Company:

Sandip Babulal Mehta

V/s.

Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

Salyan

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

S.C. 18RAN) 1/6

ADV FOR PESP 1

SD. ISRAWI LAW CHAMBERS

C-62. Marking A

2 alet 82 Sharma

Adr For

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Rakesh Sharma present for Original Respondent No.1. Learned Advocate Mr. SD Israni Law Chambers present for Respondent No. 2/ Original Petitioner.

Common Reply filed by Original Petitioner.

Common rejoinder filed by the Applicant.

Original Respondents reported no objection for the application.

It is noticed that the applicants have not file any application to implead them as parties in TP 132/2016.

Hence, Learned FCA appearing for applicant represented that he will file intervening application.

List the matter on 15.11.2017.

ANIODANA

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.